#### AGRAHAYANA 8, 1888 (SAKA) Preventive Detention 5939 5940

Mr. Speaker: There is a definite direction that the correction should be made within the next 24 hours. Probably the intention is that as soon as the answer is given, the Secretariat and the Minister might look into that to see whether that is the correct answer or something has slipped and correction, if any, should be made soon. At least so many days should not lapse between giving the answer and correcting the incorrect reply. Therefore. more care should be taken in future to see that it is done as early as possible and if there is some plausible reason for the delay, that should be explained to the House. (Interruptions).

Shri Nath Pai (Rajapur); You are so mild, Sir.

Mr. Speaker: That is my nature. I cannot help it. I am so made.

### 12.39 hrs.

### PREVENTIVE DETENTION (CONTI-NUANCE) BILL-contd.

Mr. Speaker: The House will now proceed with further consideration of the following motion moved by Shri Y. B. Chavan on the 21st November, 1966, namely:-

"That the Bill to continue the Preventive Detention Act, 1950, for a further period, be taken into consideration."

Out of five hours, three hours have already been taken and two hours remain.

Mr. Umanath:

Shri J. B. Kripalani (Amroha): Before you take up the discussion on this, I have to say something.

I made a speech on this Bill a few days back and unfortunately you were not present. I placed an envelop on

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# (Continuance) Bill

the Table of the House, which envelop clearly shows that my letter has been tampered with. The letter was written to my wife; it was written by me; my name is given on the top; it was written from Hong Kong. I would like to know why my letter was tampered with. When Shri A. K. Gopalan had raised that point, I had rather in a way defended the Government and said that every Government does that and denies it. But I did not know that they would censor a letter written to the Chief Minister of a Province, who belongs to their own Party. I had also drawn the attention of the House to the fact that my telephones were being tapped. I did not know that my own telephone would be tapped when I am talking to the Chief Minister or UP, to my wife. I thought that I was liberal enought to allow my wife to be in the Congress, but I did not know that I could not talk to her without others listening to it.

Shri Tyagi (Dehra Dun): We have also been liberal enough to allow her to talk to her husband.

Shri J. B. Kripalani: But I did not know that the authorities and sometimes some people who have enmity with me or with her would bribe the telephone employees there and tap the telephone.

This is the double complaint that I have to make.

Shri N. C. Chatterice (Burdwan): The Deputy-Speaker who was in the Chair at that time had said that he would place the matter before the Speaker and then action would be taken on that. Was it placed before you?

Mr. Speaker: Yes, I have asked the Home Minister to find out the facts and give me information as to what was happened and why it was 50 opened. As soon as I get the reply, I shall inform the hon. Member.

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Shri S. M. Banerjee (Kanpur): The Home Minister will not be able to answer this. Therefore, I would submit that the Communications Minister should be asked to answer this.

Shri Umanath (Pudukkottai): In this respect I am really envious of the position which Acharyajis wife holds, because she at least receives the letter after it is tampered with. From the 1st to the 10th November, three letters had been written by my wife to me, but I have not received any of three letters. This can be verified from my wife. Therefore, I have said that I am so envious.

Shri J. B. Kripalani: His wife is not a Chief Minister, but my wife is a Chief Minister.

Shri Umanath: That is why I have said that I am envious of that position.

Shri Hem Barua (Gauhati): Is it in order that mention should be made of Members' wives here? Are they a part of the House?

Shri Hari Vishnu Kamath (Hoshangabad): A part of the household, though not of the House.

Mr. Speaker: Order, order. Let us proceed in an orderly manner.

Shri Umanath: While moving the Bill for consideration, the Home Minister had stated that the Preventive Detention Act had become a normal law. I can understand this position. For a Government, for which the suppression of the democratic struggles of the workers, the peasants, the middle class employees and students has become a normal duty, it is quite understandable that the Preventive Detention Act has become a normal law.

I may give you the latest instance from the hon. Minister's own State, namely Maharashtra, In Bhiwandi. 30,000 powerloom workers had gone on strike and their demand was for the implementation of the shop Act. It was easy for the Maharashtra Gov-

### Detention 5942 (Continuance) Bill

ernment to avert the strike by enforcing the Shop Act because it was within their own powers. But instead of doing so, they resorted to the Preventive Detention Act, arrested six of their leaders, and one of the leaders, the secretary of the union, was arrested after the strike was over. Here is a concrete instance where Government could have averted a strike by implementing the Shop Act which was within their own powers but instead of doing so and resorting to the normal method, they resorted to the Preventive Detention Act.

Now, I shall give another such instance. The age Board for engineering industries has recommended interim relief. Now, Goverment have accepted it. In Delhi, many of the engineering concerns are not implementing it, and there is agitation for the implementation of the interim relief granted by the Wage Board. But Government have arrested the Secretary of the Union, Mr. Puran Chand when this agitation is going on. Here is also a question where it is within the power of Government to have the recommendation implemented so that interim relief could be given to the workers, but instead of resorting to it to avert the agitation, they have resorted to the Preventive Detention Act to arrest the union leaders,

I shall give an instance of how it is being used. Shri Ram Asra is a student leader, who was arrested along with Dr. Lohia recently. Dr. Lohia and others were released. But Shri Ram Asra and two others were arrested under the Preventive Detention Act afresh and sent to a UP Jail. One of the grounds of detention given is that he as the convener of the Action Committee, issued a statement to the press saying that there would be no negotiation till all the students were released and till a judicial probe was instituted by Government. This . is the ground of detention under the Preventive Detention Act-demanding the release of students and asking for a judicial probe into the affair. Is it not very clear that this Preventive

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Detention Act is meant for smothering and actually choking the normal demand of the people for a judicial inquiry into certain incidents? Perhaps this was what Shri M. C. Setalvad had in mind when he said at я Calcutta lawyers' meet on 12-10-65:

"The Government is using its dictatorial powers in the discharge of the ordinary functions of Government like preventing strikes etc."

I come to another question to show how the preventive detention powers are being used by Government to subvert the privileges of Parliament, It was my own experience. I am not going into the question on which you have given a ruling. In 1965, during the August session, I was present here in Delhi. I was a detenue parole.

Shri Tyagi: My hon. friend, absconded. While in police custody in the train, he absconded.

Shri Umanath: I do not know what my hon. friend is talking about and what relevance it has. I escaped from jail under the British raj. Does he consider that to be a sin?

Shri Tyagi: Did he abscond or not?

Shrj Umanath: I do not want to enter into a discussion with him.

As I said, in August 1965, I was here as a detenu with Shri Nambiar on parole to attend the Supreme Court case. Then I wrote to Shri Nanda, then Home Minister. 'We are going to attend the session on the 16th'. Shri Nanda wrote back to me, 'If you have not returned to your place, you must immediately quit'. Then on the same day, 7th, fortunately for us, we received an order from the Chief Secretary to the Madras Government saying You are permitted to stay in Delhi till the disposal of your case'. Then we sent this order to Shri Nanda, and said that we shall continue to remain here. This letter of the Chief Secretary was sent to Shri the 13th. On the Nanda on 15th, what happened? We received a from the same Chief telegram

# (Continuance) Bill

Secretary saying permission granted to stay in Delhi cancelled; return immediately' What happened between the 13th and the 15th? I am giving this instance to show how this power to preventively detain is being used to suppress the privileges of Members of Parliament. I am asserting with a full sense of reponsibility that between the 13th and the 15th. Shri Nanda contacted the Chief Ministe: of Madras Shri Bhaktavatsalam, and told him that 'if this permission is not cancelled, they will attend Parliament, which cannot be allowed; so you must immediately send them a telegram cancelling the permission' As said, I make this statement with a full sense of responsibility concerning its veracity that Shri Nanda contacted the Chief Minister and asked him to send us a telegram cancelling the permission so as to prevent 128 from attending Parliament. I am I prepared to prove this. reiterate that Shri Nanda did contact the Chief . Minister and prevailed upon him to send a telegram cancelling the permission.

Shri Harish Chandra Mathur (Jalore): Was it under the Preventive Detention Act or the DIR?

Shri Umanath: I am showing how the power of preventive detention is being used for this purpose of subverting the privileges of Members of Parliament.

Then I come to the oft-repeated purpose of this Act, namely, to curb communalism. It is a fact that communal, reactionary forces attacked the bunglow of Shri Kamaraj, political leader of the Congress Party. and tried to assault him. But let us certain other things. not forget In November 1962, when these very communal, reactionary forces attacked our Party office, burnt it and assulted our comrades inside here in Delhi. did anybody raise a finger? Mr. Jagjivan Ram addresses a meeting near our parlimentary party office in 1962, incites the people like anything, calling us traitors, unpatriotic and

all those things and he goes home and the crowd goes straight to our parliamentary office and attacks. Comrade Gopalan was under threat of assault any minute. Was the power under the Preventive Detention Act used by this Government against these very forces when they resorted to the same arson and assault, which they have extended to Mr. Kamaraj now? They did not use. On the other hand, they called these forces partriotic, elevated these very same forces. And then, instead of using the power of preventive detention against them, they appeased them by using the preventive detention against us and we were sent to jail. So, let us not forget that what you sow you have got to reap, as the Biblical saying goes.

I am saying this because the Government's statement that the power of preventive detention is meant to check communalism and communal forces is not seriously meant.

Some hon. friends were saying that these Left Communists are there, they are Chinese agents, spies and all those things, and so this power is required. I say that they have no moral authority to say that because here is a party which has been nursing a Pakistani spy for the past 15 years in its own head-quarters in Delhi, in the AICC office.

Shri Tyagi: It is sub judice.

Shri Umanath: Here is a party which did not use its power of proventive detetion all these years to check a spy's existence in its own office. What moral right have they got to talk of us as spies and the use of the power of preventive detention to check us, giving us the names of spies and all sorts of slanders?

It is said the power of preventive detention is meant to check arson. It is a fact that in this country in the interior parts, in the countryside, big landlords are nursing armed bands who commit murders and arson off and on. I would like to know whether this power of preventive detention has been used by the Government for the past so many years, ever since 1950 to put down these armed gangs and to avert their activities.

I take an instance, what the big Jotedars did in West Bengal in April, 1966. The correspondent of the Madras Mail wrote on 17-4-1966:

"The big Jotedars are angry with the Government and the Block Development Offices which had issued levy notices. Their expression in the anger found attacks that were mounted on Block Development Offices, and attempts at burning the levy records maintained by the offices, which, once destroyed, will leave no trace of the levy notices, to the advantage of the big Jotedars."

This is what the Madras Mail correspondent himself saw. The big Jotedars, in order to avoid paying levy to the Government, are setting fire to Block Development Offices to destroy office records. Is it not arson pure and simple? I want to know whether in those areas where this thing has been mentioned in West Bengal, the power of preventive detention was used by the State Government to put down those Jotedars' activities of arson? It was not used. So, all these statements saying that this is meant to put down communalism, arson etc., are all just to deceive the public.

Coming to the question of putting down goonda and anti-social activities. I would like to submit that this Government is more the nursing goondas and anti-social elements than using the power of preventive detention against them, and my witness is the President of the Delhi Pradesh Mir Mustag Congress Committee, Ahmed, himself. Addressing one of the public relations meetings of the Delhi Administration. he made this 5947 Preventive AGRAHAYANA 8, 1888 (SAKA) Detention 5948 (Continuance) Bill

statement which was published in Hindustan Times of 20-2-1966:

"There are so many Walcotts in Delhi, whose photographs are published with those Ministers and who take undue advantage of their influence on them....No doubt, goondas are patronised by political leaders who need them during elections to catch votes."

Here is an admission by the Delhi Pradesh Congress Chief himself saying that anti-social elements like walcott are many in Delhi and that Ministers are going along with them and taking photographs. Is this not nursing anti-social elements in this country? Is it a question of putting down anti-social elements and goondas by using the power of preventive detention?

I would like to conclude by saying that the existence of this power of preventive detention is very dangerous to the liberty of the citizens, most dangerous to the privileges of this parliament, most dangerous to the of the democratic functioning more opposition and dangerous who the ordinary masses to conduct democratic struggles, and hence this Act must be scrapped. Otherwise, the Government themselves will be scrapped from the political scene of this country.

भी विषय नाव पाण्डय (सलेमपुर) प्रग्नाय्यस महोदय माननीय गृह-मंत्री महोदय न जो प्रधिनियम. 1950 प्रतिरिक्त प्रवधि के वास्ते जारी रखने के लिये इस सदन के सामने रखा है मै उसका हादिक समर्थन करता हूं प्रौर साथ ही साथ में इस बात को समझता हूं कि उन्होंने जो यह विधेयक प्रस्तुत किया है, उसका मरालव यह है कि देश के भन्दर खनतन्त्र, लोकतन्त्र, प्रजातन्त्र चले, कानून की व्यवस्था बनी रहे, प्रराजकता न फैलने पावे तथा कानून की व्यवस्था देश के सामने, संसार के सामने, मुन्दर तरीके से चले। जहां तक मंत्री महोदय का स्वयं का सम्बन्ध है, जिस जिस स्थान पर भी वे गये हैं, उन्हें मब तक पूर्ण सफलता प्राप्त हुई है, प्रतिरक्षा विभाग में भी सफलता प्राप्त हुई मौरे जिस वक्त इन्होंने इस विभाग का भार म्राप्ते हाथ में लिया, उस में भी सफलता प्राप्त हुई म्रौर सफलता की पूर्ण होने की म्रागा है, इस केलिये मैं उन्हें हादिक धन्यवाद देता हूं।

12.55 hrs.

MR. DEPUTY-SPEAKER in the Chair

जिस वक्त यह विश्वेयक सन 1950 में सदन के सामनें प्रस्तुत हुआ था, उभ वक्त संविधान बन चुका था तथा उस के दो महीने के बाद ही स्वर्गीय सरदार पटेल, जो लोहपुरुष थे इस को यहां पर लाये थे। वह नहीं चाहते थे कि इस तरह का प्रस्ताव सदन के सामनें मावे, लेकिन उन्होंने भ्रपने भव्यों में कहा:--

He stated that he was anxious to see if this matter could be avided, but in the interest of the country and public order in the country he had to move for the passage of the Bill.

उन के बाद भी जिता गृह मन्त्री हुए श्री राजगोपालाचारी, श्री काटज्, पन्न जी तथा नन्दा साहब, वे लोग भी अमय के प्रनुसार इस तरह का विधेयक सदन के सामने प्रस्तुत करते रहे, क्योंकि वे सभझते थे कि हमारा जनतन्त्र खतरे में है, यह समझते थे कि प्रजातन्त्र खतरे में है भौर जब तक देण के भन्दर लोकतन्त्र, जनतन्त्र, प्रजातन्त्र ठीक तरह से नहीं चलेगा, देण का कल्याज नहीं हो सकता है।

गत मास देश में घान्दोलनों का तांता बंध गया था, कहीं पर बंध घान्दोलन, कहीं पर गाय-प्रान्दोलन, कहीं पर साधू ध्रान्दोलन कहीं पर छात्न धान्दोलन, ऐसा मालूम होता था कि लोग, जो घान्दोलनकारी थे, वे चाहते कि कानून धपने हाथ में लेलें, देश के प्रन्दर व्यवस्था पैदा कर दें, यहां तक कि विध्- वंस कारियों घोर विद्रोह करने वासों की तादाद काफी बढ़ गई। वे चाहते ये कि इस तर्व्ह की घराजकता फैला कर राष्ट्र का नाम कर

# [श्री विश्वनाथ पाण्डेव]

दिया जाये, सत्यानाश कर दिया जाये, लेकिन मैं समझता हूं कि राष्ट्र की जो लोकतन्त्रीय सरकार है, उसका यह पूनीत कर्त्तव्य होता है कि राष्ट्र में प्रजातान्द्रिक तरीके से कानून की व्यवस्था करे. जब देश के ग्रन्दर ग्रराजकता फैले, उस का कर्त्तव्य होता है कि म्रराजकता को सख्ती से हटावे और देश के अन्दर एक शान्त वातावरण पैदा करे। यह सही है कि देश के मन्दर कुछ कानून ऐसे हैं, जैसे प्रक्रिया संहिता है, दंड संहिता है, जमं करने वाले इन के अन्दर भी श्रा सकते हैं, लेकिन इन का प्रोसीजर कुछ भिन्न है। इसी लिये जो यह कानून बनाया है. इस को परमानेन्ट नहीं बनाया है. इसको ग्रभी स्थायी रूप नहीं दिया है, कुछ समय के लिये ही उखा है ग्रौर यही कहा गया है कि तीन वर्ष के लिये ही इस को बढा दिया जाय। यदि राजनीतिक दलों के लोग. देश को जो चलाने वाले लोग हैं. विरोधी दल के लोग, चाहते हैं कि इस तरह का कानून देश के मन्दर न रहे, तो उन का भी यह कत्तंत्र्य हो जाता है कि देश के ग्रन्दर शान्ति पैदा करने में सहयोग दें । जब वे सहयोग करगे, तो मैं समझता हुं इस कानून के ग्रन्दर कोई गिरफ्तारी नहीं हो भकती है. कोई नजरबन्द नहीं हो सकता है ।

मैं म्रापके साभने कुछ आंकड़े प्रस्तुत करना चाहता हूं, जो कि गृह-मंत्रालय मे मुझे मिले हैं---

"Statistical Information regarding the working of the Preventive Detention Act, 1960."

इस के छठे पुस्ठ पर प्रकित है कि 516 प्रादमी जो गिरफता , हुए वे वायलेंट एक्टीविटीज के कारण, जिन्होंने हिंसारमक कार्यवाही की थी, उनकों गिरफ्तार किया गया, 65 ध्रादमियों को गुण्डाइज्म के कारण, जो गुण्डागर्खी करते थे, गिरफ्तार किया किया गया, जो इकैतों को शरण देने थे, बदम गों को, जो लुटमार करते थे, उनको

ग्रपने घर में छि गते थे, ऐसे लोगों की गिरफुतारी की संख्या 5 है। इस लिये मैं यह कहना चाहता हूं कि इस कानून का कभी दुरुपयोग नहीं किया गया श्रौर मैं समझता हुं कि इस जनतान्त्रिक सरकार ने, जिसकी जिम्मेदारी सब को सुरक्षा प्रदान करने की है इस कानून के ग्रन्तगंत उन्ही लोगों को गिरफ-तार किया, जो इस दायरे में माते थे। देश के सामने ग्रब भी संकट है। पाकिस्तान का संकट है, चीन का संकट है, नागालेंड की समस्या है, मीजों की समस्या है, इंस्ट पाकिस्तान की समस्या है, जो जयचन्द हमारे देश में हैं उन की समस्या है। इन समस्याग्नों को हल करने के लिये यह ग्रावश्यक है कि तमाम देश के अन्दर एक ऐसक कन्त हो या इस तरीके का माप दंड हो, इस तराके के दंड की व्यवस्था हो जिसके ग्रन्दर जो जयचन्द हों, जा ग्रराजकता फैलात हों, घुणा पैदा करते हो, विद्रोह पैदा करते हों ग्रौर हिसात्मक प्रवृत्ति फैलात हों, समाज विरोधी तत्व हो या समाज विरोधी तत्वों को प्रश्रय देते हों, उन के प्रति कड़ी कारवाई की जा सके, भौर जिस कानून की ग्रवधि बढ़ाने के लिये गुह मंत्री महोदय ने कहा है उस में इस का समावेश हो।

## 13 hrs.

यह बात सही है कि उस कानून का दुरुपयोग नहीं होना चाहिये । शाथ ही हम लोगों में से बहुत से ऐसे लोग है सदन में जो चाहंते हैं कि गोहस्या पर रोक लगाई जाये, राष्ट्र में गोहत्या बन्द हो, लेकिन इस लोग ऐसी परिपाटी नहीं चाहते जिस के माध्यम से इस तरीके के प्रदर्शन हो , इस तरीके की एक क्रान्ति हो, इस तरीके का विरोध हो, जिस म कि बसें जलाई जायें, सरकारी सम्पत्ति लूट लो जाय, रेलें गिरा दी जायें झौर बहुत से लोग जो हैं उन के धन प्रौर जन का नाझ हो । इस से देश का कोई फायदा नहीं हो सकता ई । हम लोग शान्तिमय तरीके से प्रजातन्व के प्रत्यांत, जो कि संविधान के द्वारा हम को शिखे हैं. मपने विचारों को रख सकते हैं सरकार के सामने, और सरकार का बुनियादी कत्तंव्य है कि वह उन को मान मान ले ।

मैं इस के साथ साथ माननीय मंत्री महोदय से एक प्रार्थना भी करना चाहता हं। यह विधान कठोर है। यह विधान उसी वक्त लाग किया जाना चाहिये जब उसकी ग्रावश्यकता हो । मंत्री महोदय बहत विवेकशील व्यक्ति हैं ग्रौर मैं समझता हं कि वह बहुत संयम से ग्रौर उचित तरीके से इस कानून को काम में लायेंगे तथा उहीं के प्रति इस का इस्तेमाल करेंगे जिन के विरुद्ध ऐसा करना ग्रावश्यक होगा । वह इस कानन के ग्रन्तगंत उन लोगों पर भी नजर रक्खें जो काला बजार करने के लिये मशहर हैं, जो ग्ंडागिरी के लिये मशहर हैं और तस्कर व्यापार में मशहर हैं क्योकि में समझता हं कि राष्ट्र के ग्रन्दर सब से समाज विरोधी तत्व यहीं हैं। ऐसे समाज विरोधी तत्वों के विरुद्ध इस कठोर कानन का उपयोग किया जाना म्रावश्यक है। यदि ऐसा किया जायेगा तो सरकार के प्रति. इस राष्ट के प्रति श्रीर इस जनतन्त्र के प्रति लोगों की भावना ग्रच्छी होगी । मंत्री महोदय ने जो विधेयक इस समय सदन के सम्मख प्रस्तुत किया है, मैं समझता हं जितने भी माननीय सदस्य हैं वे एक स्वर से इस का, ममधन करेंग क्योंकि इस में किसी का ग्रहित नहीं है। जो बराई करेगा, देश के हित के खिलाफ काम करेगा, हिसात्मक कार्रवाई करेगा, ममाज विरोधी कार्रवाई करेगा उस के ही खिलाफ इस कानन का इस्तेमाल हो सकेगा।

इन गव्दों के साथ मैं इस विधयक का हादिक समयन करता है।

Shri S. M. Banerjee: Mr. Deputy Speaker, I rise to oppose this Bill. The Government, I feel, could not run without the help of the DIR, AIR and the PD Act. We were told right in the beginning that it was a tem-

porary measure and that when the atmosphere of hatred and disaffection was not there and people behaved properly, this Act would not be necessary. Even today, when elections are fast approaching this is the last session -and all the political parties will go to the people and ask for their votes, even today some political leaders are behind the bars under the PD Act. In July, 1966 a call was given by all the left parties for the U.P. bandh. Five leaders Shri Shiva Narayan Sahay of the Republican party, Shri Raghunath Singh, a student leader of Kanpur, Shri Shyam Misra of the SSP, a student leader of Kanpur, Shri Anand Madhava Trivedi, a left communist leader and Babu Badre, one of the

secretaries of the SSP were put behind the bars under this Act. The charges against them were proved to be utterly false and fabricated and ultimately without giving them an opportunity to go before the review committee, they were released by the U.P. Government as they were afraid that the High Court Judges would pass some strictures against the executive on their habeas corpus petitions which were pending before them. So, they were released unconditionally on that day. Even today when their is no student agitation in U.P. one of the leaders who had nothing to do with it. Shri Ram Swarup Misra, a left communist leader, is behind the bars and I would request the hon. Minister to order an enquiry into the wrongful detention of such political leaders.

On 12th July a strike took place and all the establishments were closed. After that they started persecution of the leftist parties. Even today the U.P. jails are full of even minor students; some of them cannot even be regarded as teenagers as they are less than 13. Charges of violence, looting and aroson were levelled against them. Any person with a little imagination could know that these detentions were resorted to only to take political vengeance against leftist parties. When some left com-

### [Shri S. M. Banerjee]

munist leaders in Kanpur could not be arrested under this Act, they were arrested under sections 332 and 333 of the Cr. P. C. and I.P.C. on charges of fighting with the police and beat-One of my ing the police officials. good friends, Shri Mahadeva Kaithan is behind the bars in Kanpur; he could not be arrested under the PC Act but was arrested under the various provisions of the Cr. P.C. If anybody is responsible for lawlessness in the country it is this Government. The Government wanted to control the student unrest with the help of lathi and tear gas and steel helmeted P.A.C. I am sure a day will come when the Government will have to realise that ballots are better than bullets and that bullets could not check anv movement. What happened in Bengal? 35-36 men, some of them boys, were killed. But there was another movement after 15 days. The leaders were arrested even earlier but the movement could not be stopped. In U.P. about 6,000 were detained, some of them under the P.D. Act but 12th July was a full success. What happened in Bihar, Punjab and other The so-called mighty Gov-States? ernment, a puppet of the American imperialists could not check any movement with the help of either the DIR or the PD Act or with the help of lathi or bullets. The day is fast approaching now. The responsibility for the starvation of millions in this country rests solely on this Government and so the starving people will rise and try to overthrow this Government. I warn this Government that the line between hunger and anger has become thinner and once they meet, then to amount of Preventive Detention Act or the DIR or other provisions, the various other provisions of law, 'or the bullets can save the situation.

May I quote certain figures from the statistics supplied to us by the Home Ministry? The number is in-

creasing every day. In Uttar Pradesh, the number of detenus released by the Government suo motu is 90. Why suo motu? Why should the Government release them suo motu? Be cause it was known to them that this Preventive Detention Act was used indiscriminately, wrongfully, and so they would have appealed or moved habeas corpus in the high courts. So, they were released suo motu. Everytime they are detained wrongfully; they are not tried in a court of law. in this lawless law, and when there is pressures from the people, when cases are moved in the high courts and the Supreme Court, the highest judiciary in the country, then they are released suo motu. So, I feel that this House They want should reject this Bill. three years more, and for what? For checking blackmarketing, for checking hoarding, for checking profiteering for fighting external aggression? When there was external aggression. all sections of the people, whether they had faith in this Government or not, united like one, man and it is shameful on the part of the Government to say that this law is needed to control all those who may have committed disloyalty. My hon. friend Shri Umanath has guoted the instance of the spies. They were not members of the Left Communist or the SSP or any other Opposition party. They were the members of the ruling party. the Congress Party, and one of them was supposed to be the office secretary sitting in Jantar Mantar, Road in the AICC office, who should have been detained. It is those people who pass on various important papers connected with the Farakka barrage to Pakistan through the Pakistan Embassy. It is no secret. A very responsible Congress member from West Bengal was involved, and everything 10/85 done under his patronage. When the resignation of that hon. Member of this House was demanded, there was a furore in this House, and it was said, "No, no." Later on, it was known that all these things were being done with the connivance of a big leader. Even today, I am making this statement, that this particular gentleman who is also a Member of this House, is the big boss of West Bengal, and he should have been arrested under the Preventive Detention Act long ago if really the Government wanted that this spy ring headed by Suil Das and Mohit Chaudhuri should be unearthed. I do not want to say much about it, because the case is sub judice.

Mr. Deputy-Speaker: The hon. Member's time is up.

Shri S. M. Banerjee: I shall conclude within two minutes, Sir. I may also invite the attention of the hon. Home Minister to the various agitations that are going on in the country; and also in the Hindustan Aeronautics, Ltd., Kanpur, where 80 men have been sent out from service; some of them were detained under the Preventive Detention Act, but later on, it was changed to section 151 and Home other provisions. The hon. Minister was our beloved Defence Minister till recently. I would appeal to him. Kindly see that these detentions, the detention of these 80 workers in Kanpur not only under the PD Act but under various provisions of the law, even after the withdrawal of the strike, are repealed, and the people released here and now. They have been dismissed from service and the cases are going on against them.

Then, at Port Blair, some Government employees who were staying in their small huts, under the orders of the Commissioner, are being evicted today. Their leader, Mr. Prasad. is behind the bar. He has gone on hunger-strike, and he was detained, I am sure, under this hated Preventive Detention Act. Today, the whole of Port Blair is on fire, and the Central Government employees and other local body employees are agitated against the eviction ordered by this all-powerful Commissioner who has the patronage and support of the Home Minis-

try, and who tried to arrest every one there.

With these words, I request the hon. Home Minister not to pursue this Bill: let it be withdrawn. There are various provisions today under the Criminal Procedure Code, and the IPC under which all those people who are committing crime could be dealt with. Today, they may pass it here; under the Preventive Detention Act, the Opposition members may be detained; we do not bother about it, but if you pass the Preventive Detention Act today, I am sure the people of this country who hate the Preventive Detention Act are going to pay them back in the coming general elections.

Shri Basappa (Tiptur): Mr. Deputy-Speaker, Sir, it is admitted on all hands that it is an extraordinary Bill. It is very unfortunate that it has become the normal law of the land. But the extraordinary situation in which we are living and the difficult law and order position makes it clear that this has to be continued in spite of our differences. The very fact that Shri Umanath argued this case so ably for the abolition of this measure shows that the powers under the Preventive Detention Act must be extended in a larger measure to round up the goonother das and blackmarketers and antl-social elements, the communal elements, and so on. Of course he was pointing out that there was some discrimination here and there made. and that it was not used properly in one or two cases like that. But on the whole, the very arguments advanced by him show that this power should be extended. Nobody would say that it is a good piece of legislation, but it has become a necessary evil. I would call it a necessary evil. necessary because the present climate of violence that is prevailing in the country makes it necessary and also it is the various agitations that have been going on-the linguistic fanaticism that we are seeing today. the student agitation, the cow protection agitation and the steel plant issue-

### [Shri Basappa]

that have made this necessary. Hereafter, the border issues and also the water disputes and other things may be coming up in this country, and they have to be handled properly. There are bound to be very big agitations and therefore, if people take the law into their own hands, then, such a Preventive Detenton Act becomes necessary.

It has been noticed that there is so much hoarding going on. The food situation is very acute and there are blackmarketers, and there is profiteering going on, and there was the conflict between us and Pakistan, and China, and there is also espionage work going on and there is also a lot of sabotage going on. So, in order to prevent all these things, it has become very necessary. And to prevent the activities which are very, very prejudicial to the defence of India or civil defence or to public safety, order, maintenance of supplies and servicesfrom all these points of view-it has become a necessary evil; though it need not be very much welcomed, the present situation, extraordinary situation, has made it very necessary.

In order to see that this Act is properly implemented, certain assurances and safeguards have to be provided and I think the Government will always take care to see that these safeguards are maintained scrupulously. For example, there is a fear that the coming general elections may not be free and fair. But to make it free and fair, it has become necessary; we do not know what these anti-social elements will do and in what manner they are going to sabotage this general election and therefore, from that point of view this has become a very necessary thing. There is apprehension expressed that it will be used against political parties and Opposition Members. They need not take it that way. All anti-social and antinational elements, whether they belong to Congress or other political parties, will have to be rounded up. It is expected that this power would be used discriminately and not misused. A few cases of misuse have been pointed out. I understand it. I myself brought to the notice of the Minister that it has been misused in a particular case in Bangalore. There is ample proof and even the Mysore Government have written letters. It was done under some misapprehension and those facts were found baseless. They must rectify it. I had written to Nandaji and also to Chavanji, but I have not received any reply. It 18 high time they attended to these things quickly so that justice may be done. On that ground I do not say that this Bill should not be passed. In a big country like ours there are bound to be a few cases of misuse. It is up to us to point them out-as I have done --- so that it may be used in a proper manner. I hope the Deputy Minister will take note of what I have said. If injustice has been done to any party, it must be rectified quickly.

The opposition members said that the ordinary law of the land would be sufficient. But I ask, what is the use of rounding up a man after he has burnt everything or removed the fish plates and after hundreds have died as a result of the train collapse? The ordinary law comes into operation only under those circumstances. It is necessary that they must take precautionary measures and for that some people will have to be arrested earlier. In every case there wil be a judicial scrutiny. If it is pointed out there that what has been done is not right, he will be released. The advisory committees are also there. The only thing is they must function effectively. For that we must tell the Government to take the necessary steps in the matter.

Mr. Chatterjee—he is not here now —said the Home Minister adopted a cavalier attitude in bringing this Bill whereas Sardar Patel spent sleepless nights over this Bill. That is not correct. Mr. Chavan also must have thought a hundred times before bring5959 Preventive AGRAHAYANA 8, 1888 (SAKA) Detention 5960 (Continuance) Bill

ing this Bill. Let us hope when agitations take place, he will handle them properly and will not not use this power indiscriminately. There are apprehensions even in Mysore about the Goa opinion poll and on the border issue. I hope Mr. Chavan will take proper measures to establish a more cordial relationship between one State and another. I hope his actions will give greater confidence to the people at large.

The opposition said it is almost a police raj in this country. I say that our country enjoys more freedom than any other part of the world. The opposition have been given ample opportunities to voice their feelings both inside the House and outside. The Press enjoys a lot of privilege. So, it cannot be called a police raj. As a result of discontentment and dissatisfaction prevailing in the country and because external and internal threats are increasing, anti-social elements will not allow this country to progress. The opposition criticise the Government to such an extent that the image of India is tarnished in other parts of the world. From all these points of view, it is necessary to have this Act. It is for the opposition to so modify their actions that this Act will not be necessary. But so long as the situation continues as it is today, in my opinion this Act must continue to remain on the statute-book.

श्री ज्या॰ प्र॰ ज्योतिबी (सगर): उपाध्यक्ष महोदय, मुझे कोई बहुत सुख नहीं होता है इस बिस का समर्थन करते वक्त लेकिन देण की बर्तमान स्थिति को देखते हए यह प्रावश्यक है कि इस तरह का बिल नास किया जाये धौर प्रिवेंटिव डोटेंशन एक्ट की प्रवधि बढ़ायी जाये। इस बिल की वर्ची करते वक्त सरदार पटेल की बात कही गई धोर कहा गया कि उन्हें दुख था। इस विल को पास कराते वक्त उन्हें तीन रात नींद नहीं ग्राई थी। सीभाग्यवक्ष इस सदन में ग्राज वही दल सत्तारूढ़ है जो दल कि सरदार पटेल की विरासत का हकदार है। इस दल

को भी हम को भी, हमारी सरकार को; भी कोई सुख नहीं है इस बिल को पास करने में। लेकिन ग्राज जैसी स्थितियां हमारे चारों तरफ इस देश के अन्दर हैं उन स्थितियों को देखते हुए मैनहीं समझता कि कोई भी समझदार आदमी यह कह सकता है कि इस बिल का पासे किया जाना, इस एक्ट की म्रवधि बढ़ाया जाना किसी तरह से भी ग्रीचित्यपूर्ण नहीं है। मैं देखता हं कि 47-48 के पश्चात इस देश में जाहवाथी उस हवामें शांति झोर व्यवस्था की बात कूछ मजबुत हो गई थी लेकिन इन दो वर्षों के ग्रन्दर जो अशांति ग्रौर जा बदतमीजी के बादल इधर उधर उमडे हैं उन्हें देखते हुए मैं कहता हूं कि अगर 50-60 में इस बिल की ग्रावश्यकता थी तो आज तो और अ्यादा आवश्यकता है। यह सही है कि इस तरह के कानून का दुख्लयांग नहीं होना चाहिए। यह निष्चित है कि इस तरह के कानन का उपयोग किसी दल, किसी , राजनीतिक पार्टी को बबाने के लिए नही होना चाहिए। इस बिल का मंशा भा यह नहीं है। यह बिल तो उन ग्रराजकतावादी धत्वों को दबाना चाहता है, इर्रंडिकेट करना चाहता है। उन्हें इस देश से जो कि जगह जगह तोडफोड का वातावरण निमित करते हैं. जो कि ग्राशांति चुपके चुपके फैलाना चाहते हैं, जो कभी विद्यार्थियों में बंस जाते हैं भीर उनके दिमाग में कोई ग्रनपेक्षित वात डालकर उन्हें उनेजित कर देते हैं, जो कर्भा धर्म के, शांतिप्रिय लोगों के बीच में धंस जाते हैं ग्रीर तोड़फोड़ के काम कर गुजरते हैं। मै समझता हं कि यह बहुत मावम्यक है कि इस तरह के तत्वों से देश को सरक्षित रखने के लिए यह मजबूती का कदम उठाया जाय।

इस बिल की चर्चा के दरमियान में नग्रेस दफ्तर तक की बात कहीं गई। एक भादमी की बात का बहुत बहुत जिक्र किया गया। बाहर के तत्वों का इस देश में इस तरह यंस जाना ग्रीर कांग्रेस दफ्तर तक में पहंच जाना ता इस बात की बकरत को

## [श्री ज्वा• प्र• ज्योतिषी]

ग्रौर जोरदार बतलाता है कि इस तरह का कानून हम बनायें जिससे कि इस तरह के इन्फिल्टेटसं, ग्रराजकतावादी ग्रीर देशदोही तत्वों का दमन किया जा सके, उन्हें चेक किया जा सके ग्रॅंट उन के ऊपर ग्रावश्यक कार्यवाही की जा सके। तो मैं यह महसुस करता हं कि इस देश की स्थिति पिछले दस पन्द्रह वर्षों की अपेक्षा ग्राज अधिक बिगडी हुई है। मैं जब रेलवे की दूर्घटनाओं का देखता हं या जब भण्टाचार के क्षेत्र में लोगों की बेडंसाफी की कार्यवाहियों को देखता हूं, होडिंग वगैरह की, तो यह समझता हं कि यह ग्रावश्यक है कि जासन के हांथों को ग्रीर ग्रधिक मजबत बनाया जाय। यह कानन ग्रजान्तिवार्दः बेइमान ग्रांर ग्रराजकतावादी तत्वों के दमन के लिये हैं। इस लिये मैं इस का समर्थन करता है।

चनाव के दर्राभयान निष्टित रूप रे यह किसी दल विणेष को दबाने के लिये नहीं, बर्लिक देश में एक ग्रच्छा वातावरण कायम रखने<sup>;</sup>के लिये है ताकि कोई दल तोड़ फोड़ की कार्यवाहियों में दिलचस्पी ले कर एक स्वस्थ चुनाव को रोक न सके, इस दिशा में इस का उपयोग होगा, तो मैं उसे सद्पयोग मान्गा । वह दूरुपयोग नही हो सकता । इस कानून में स्वयं ऐमी व्यवस्था है कि एक कमेटी के द्वारा रिवीजन होता है. जो इम बात को सफगाई देती है कि इस कानन का दुरुपयांग न हो । मैं होम मिनिस्टर साहब का ध्यान इस ग्रोर मार्कीवत करूंगा कि यह देखें कि निष्टिचत रूप से कोई निर-पराध व्यक्ति को इस कानून के शिकजे में तकलीफ न उठानी पडे।

मैं इस प्राज की स्थिति में जब कि पूर्व भ्रीर फ़ीक्स मी सीमाधों पर दुष्टमन जमा हुमा है भ्रीर मनेक प्रराजकता दादी तथा देश में डूट-फ़ूट फैलानेवाले द्रोही तत्व इधर 33र बिस तरह से कार्य कर पहें हैं, मैं इस कानून की विक्रेप झावस्पकता समझता हूं। मुझे भरोसा है कि सरकार इस तरह का झाक्ष्वासन लोगों को दे सकेगी कि इस का दुरुपयोग नहीं किया जायेगा झौर किसी दल विश्वेष के त्मन के लिने नहीं, वश्न् देश में शास्ति झौर व्यवरुषा यनत्ये रखने के लिने ही इसका उपयोग किया जायेगा।

इन विचारंके साथ म इन का समर्थन करना है।

Shri C. K. Bhattacharyya (Raiganj): Mr. Deputy-Speaker, Sir, I heard the two speeches, one by Shri Umanath and another by Shri S. M. Banerjee accusing the All-India Congress Committee, about the arrest of one characterised as a Pakistani spy. I believe they know or they should have known that a similar accusation was made against the AICC by Shri Surendranath Dwivedy in one of his speeches and the Secretary of Shri Dwivedy's party in Bengal published that speech in a book form and also broadcast it. The result has been that these persons who are under trial have brought two cases. One is pending in the High Court. This is contempt of court case. They wanted it processed against both Shri Dwivedy and the Secretary of his party, but the Judge allowed process against the Secretary and not against Shri Dwivedy because he may not be responsible for the publication of the speech. There is another case, the defamation case, in the criminal court on the same count. So, when they refer to such things I believe they should have paid some respect for the court processes on the same charges that they made and on which these two cases have been brought, one in the High Court for contempt of court and another in the criminal court for defamation. I do not understand why they ignore these processes and go on making references at random on charges which have not been proved.

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Another accusation they made against the Government was that the Government went on running its administration on bullets and all sorts objectionable methods. At the of same time, they paid compliment to the judiciary saying that all the hope is pinned on the judiciary. At least that compliment ought to be paid to this Government, that the Government has at least set up such a judiciary which does not hesitate to put down what it thinks are wrong processes of the Government or whenever it feels that the Government has erred in any matter. This judiciary is set up by the same administration which is answerable to this Parliament and runs this Government. T do not understand why when thev condemn this Government they do not admit this much that the Government has at least set up such a judiciary of impartiality which is beyond doubt even according to them.

Shri Namblar (Tiruchirapalli): We want that that benefit must at least be given to the accused. We do not mean that everything is pucca there. At least that benefit must be given. Even without that, even without a reference to the court, why do they arrest us and put us in jail for long periods?

Shri C. K. Bhattacharyya: I have done nothing except requesting my hon. friends to be respectful to the judiciary which they characterise as impartial. I have done nothing more than that. That should not have brought my hon. friend, Shri Nambiar on his legs.

There is a complaint that this Bill can be used against political parties. That is also not based on reason. As things appear at present, there is no political party in India which can pose a threat to this Government or the party that runs this Government. The party concerned can defeat the other political parties in the open ground of competition by appealing to the people. Why should they resort to extraordinary laws in dealing

### (SAKA) Detention 5964 (Continuance) Bill

with other political parties? Why should that suspicion be in their mind regarding this Bill? I would request my hon, friends to check up and they will find that even the Press of the country has had occasion to demand that this law should be applied to certain sections of people. Editorials have appeared in papers demanding that this Preventive Detention Act should be applied against certain categories of people and certain types of characters. Even for that this provision is necessary. Its necessity is not contested by anybody.

the question But is, my friends doubt whether its application is properly guided or not. In that matter, I believe, they may rest content by depending on the Home Ministry and of India who run the Government this administration. So far as 1 am concerned, in deference to the wishes of my hon. friends who have critictsed the Bill and who have expressed . their suspicion about the objects with which this Bill is being taken through the Parliament, I request the hon. Home Minister to make it a point and to impress it upon the State Governments that in any case in which the provisions of this Bill are brought into effect the Minister must himself check up and it should not be left to the local police officer to report and on that report steps to be taken. Even when it passes through the highest administrative machinery it still remains to be checked up by the Minister. This is an extreme measure; there is no doubt about it. When it is applied, if it is checked up by the Minister in the first instance and then it goes to the Advisory Committee, I believe, any apprehension of misuse of this measure will be removed.

This provision may be necessary, particularly, in the border areas. In the border areas the police officers have to deal with very difficult things. But at times they get themselves entangled in things which are not proper for them. This is within my own experience. I know even honert

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### [Shri C. K. Bhattacharyya]

people suffer when they try to check the angularities and idiosyncrasics and other things of police officers who go wrong. I would like to make one suggestion to the Home Minister, In the areas on the Indo-Pakistan border these police officers who are posted should not be allowed to take root. It should be made a general rule that these officers should not be given a tenure for more than a year. If this is done, any apprehension of the misuse of this Bill on any count will be relieved to a large extent. I hope the Home Minister will kindly look to it. This measure is necessary under present circumstances. While he gets this measure through, let him also be guided by the experience that we have got of things happening in this country and things which require his attention and the attention of this Government.

वी तुलक्षीदास आवव (नादेड़) : उपाम्यक्ष महोदय, यह प्रिवेन्टिव डिटेंगन ऐक्ट की ग्रवधि बढ़ाने के लिये जो विधेयक क्षमा थे सामने ग्राया है उस को सपोर्ट करते हुए यह भी कहना पड़ता है कि देश के ग्रन्दर इस कानून को बार बार लागू करने की गरज पड़े तो यह कोई बटुत ठीक बात नहीं है । लेकिन कई बाते ऐसी होती हैं जिन को करने की इच्छा दिल में न होते हुए देश के भले के लिये, सुज्यवस्था को रखने के लिये, ग्रपनी ड्यूटी ग्रयवा धर्म समझ कर करना पड़ता है । इस कानून की मुद्दत एक्स्टेंड करने सम्बन्धी को विधेयक प्राया है उस को देख कर मझ को ऐसा ही लगता है।

मदि देखा जाये तो इस प्रिवेन्टिव डिटेन्शन ऐक्ट के नीचे 1.10.63 से 30.9.66 तक के जो ग्रांकड़ें दिये गये है उन से पता चलेगा कि कुल 586 लोगों को पकड़ा गया है। 516 फार वायोलेन्ट ऐक्टिविटीज, 65 फार गूंडाइज्म ग्रीर 5 फार हारबरिंग डकायेट्स । बायोलेन्ट ऐक्टविटीज के लिये जो 516 फोग पकड़े गये हैं उनमें से 120 सो बिहार के हैं और 318 वेस्ट बंगाल में । इन दोनों प्रान्तों में ही ज्यादा से ज्यादा वायो-लेन्ट ऐक्टिबिटिज हुई हैं। इस के माने यह भी हां सकते हैं कि इन दो प्रान्तों में गरीबी ज्यादा है, बेरोजगारी है, भुखमरी है । भीर जो लोग इसका ऐडवान्टेज लेना चाहते हैं उन को सहूलियत होती है । यह हमारी होम मिनिस्ट्री का काम है कि वह ला ऐंड मार्डर देश में रक्को, सरकार के जो दूसरे डिपार्टमेंट्स होते हैं उन का भी फर्ज हो जाता है कि यहां पर ऐसी स्थिति न रहे जिस से बायोलेन्ट ऐक्टिविटीज को बढ़ाने वाला जो एलिमेन्ट उसको सहायता मिले ।

इस के बाद यह देखिये कि मम्बर प्राफ, पर्सन्स डिटेन्ड फार रीजन्स कनेक्टेड बिष सेक्झन 3 (1) (ए) प्रर्थात मेन्टेनेम्स बाफ सप्लाइज एँड सविसेज एसेन्झल ट दि कन्यनिटी, 72 है 1586 लोगों में से 72 लोग इस तरह के कामों में पकड़े गये हैं जैसे कि ब्लैक मार्केटिंग है, या एसेन्शल सप्लाइज में कम ज्यादा करने की बात है। सच पुछा जाय तो यह वायोलेन्स से भी ज्यादा खतरनाक चीज है, ग्रगर इस में गरीब लोगों के मरने का कारण हो जाता है। कल ग्रखबार में एक बड़ी फोटो भाई यू० पी० की कि एक बच्चा रोता है ग्रोर उस का बाप मरण शैया पर पड़ा है । उस को देखकर किसी भी इन्सान का दिल हिले बगैर नहीं रहेगा । ऐसी स्थिति में जो लोग भ्रष्टाचार करते हैं, ब्लैक मार्केट करते हैं या प्राइसेज बढाते ई, उन के ऊपर भी इस कानून का ज्यादा से ज्यादा इस्तेमाल होना चाहिये ।

दूसरी बात यह है कि सरकार की बुष्टि से देशवारित्यों के लिये , चाहे वह किसी भी पार्टी के हों, एक जरूरी चीज है। जब हम ने कांस्टीट्यूशनली तय कर लिया है कि डिमात्रेसी से ही कांई चीज बदसनी है तो लोगों को समझाना है, कोई

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मसेम्बली हो, कोई कौन्सिल हो, पालिया-मेंट हो, पब्लिक मीटिंग हो, कि म्रापस में विचार कर के ही कोई चीज करेंगे । हम लोगों को समझायें। ग्रगर न समझें तो ज्यादा से ज्यादा मैंजारिटी म्रपने साथ करें। तब भी न हो तो दूसरे रास्ते हो सकते हें जैसे उपवास होता है, इम्मोलेशन होता है, असे कि वियतनाम में हुन्ना, लेकिन उस से ग्रागे जा कर हिंसात्मक चीज करने से कोई चीज बदलती नहीं है। यह दुनिया का इतिहास है। रूस ने 1917 में रिवोल्युशन किया, वह रूस भी ग्राज इस रास्ते पर ग्राया है कि हिंसा में काम नहीं चलता दूनिया में। म्राज कोई भी पार्टी हो, छीटी या बड़ी, चाहे कैपिटलिस्ट हो या समाजवादी, वह इसी रास्ते पर श्राती है, श्रीर हमारे जैसे पालिया-मेन्ट के मेम्बर, ग्रसेम्बली के मेम्बर, या पार्टी का जो प्रोग्राम है वह भी इसी रास्ते से घलता है कि ग्रगर कोई चीज करनी है तो वह हिंसा से न बदले, यह हमको देखना है।

ग्राज देश में जो कई तरह की चीजें चलती हैं उन को देख कर बड़ा दु:ख होता है। बह बडी खतरनाक चीजें हैं ग्रौर ग्राम जनता को उन को सुलझाने में, विचार करने में, बड़ी तकलीफ होती है । क्योकि जानकार, नोगों के सामने जाने वाले ग्रीर लोगों के सामने जा कर समझाने वाले लोगों की जब ऐसी प्रवृति होती है तब लोगों के मन में यह विचार होता है कि ग्राखिर सच्ची चीज कौन सी है। मैं उदाहरण के लिये बतलाता हं कि जब रेलों के ऐक्सिडेंट होते हैं तो पराने समय में उन के लिये कानून जैसी चीज नहीं थी, कोई लेजिस्लेचर नहीं था, कोई समझाने वाला नहीं था कि भाषस में मार पीट करना, लुटना या इस तरह की प्रवृति रखना कोई भच्छी चांज नही है। लेकिन म्राज कल तो ऐसी बात नहीं है। भाज कल तो इस को बतलाने वाले लोग मौजुद हैं। इसी तरह से 7 तारीख को यहां मो

चीज हुई उस से मुझ को बड़ा रंज हुझा जव मैंने सुना कि जिन लोगों का दिल इस दूनिया में लिप्त नहीं है, जो दूनिया से डिटैच्ड लोग हैं, जिन को दुनिया के लिये कोई झाटे-चमेंन्ट नहीं है ऐसे साधू सन्तों का उपयोग यहां पर किया गया। साधु सन्तों का यह कहना कि गोवध बन्द हो, तो समझ में आ सकता है, वह मोर्चा निकालें, डेलिगेशन लेकर मायें यह सब भी ठीक है , लेकिन इस से मागे जा कर बिना कपड़े पहने हुए साधुमों का मोटर मादि जलाना, नंगे लोगों का यहां भ्राना और प्राइम मिनिस्टर के बंगले पर जा कर उन के सामने प्रदर्श करना. इस इस से मुझे बड़ा दूःख हमा। दुनिया के भ्रन्दर डिमाकेमी के भन्दर ऐसी काई चीज कभी नहीं हुई । प्रखबार पढ़ने से तो मुझे ऐसा लगता है कि दुनिया हम पर हंसती है। इस लिये जहां पर भी हो सके इस तरह की चीचों को रोकना हमारा काम है।

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हमारे यहां म्राज कल हवा ठीक नहीं है। जितनी भी कार्यवाहियां ग्राज हो रही हैं, कहीं पर भी कोई झगड़ा होता है तो हमारा कानून है कि हम समझा कर लोगों को शान्त करें। लेकिन में ने देखा कि ग्राज जो जनता के नुमाइन्दं ग्रपने को कहते हैं, हिन्दुस्तान के पालियामेंन्ट के सदस्य, हिन्दुस्तान की डिमाकेसी के मन्दिर के नुमाइन्दे भी जा कर मैसूर में रेलों पर बैठ कर गाड़ियों का रोकते हैं। जब उनके फोटों भाते हैं तो हम को मचम्भा होता है कि ग्राखिर ग्राज क्या चीज चल रही है। मान्ध्र में पिठले दिनांजो हमा उस की मेरिटस में मैं नही जाना चाहता कि देना चाहिये या नहीं, लेकिन जा रास्ता भ्रपनाया गया है वह ठीक है या नहीं, यह सोचने की चीज़ है। एक ध्लान्ट नहीं मिला, तो ठीक है, यहां वहां के प्रतिनिधि है, वह विचार करेंगे । मैं ने पिछले पांच सालों में ऐसा कहीं नहीं देखा। सरकार किसा भी पार्टी की हो, कोई पार्टी सत्ता में भा जाय

# [स्री तुलशीदास जाधव]

लेकिन काम तो धीरे धीरे ही हो सकता है। जब से हमें डिमाकेसी मिली है तब से मैं ने नहीं देखा कि किसी बात के लिये कहा गया है और वह हुआ। न हो। सरकार के उस के करने में देर लगती है, कहने में वह हिब-किचाती है, लेकिन कोई चीज नहीं होती है, ऐसी बात नहीं है। मगर आज कल जो हवा बह रही है उस तरह से काम करना ठोक नहीं है।

धाखिर में मुझे एक बात धीर कहनी है देश की हवा के बारे में। लोग कामराज के सकान की घोर चले जायें धीर गड़ बड़ी करें यह ठीक नहीं है। यह चीज मुनने में धाती है, कई माननीय सदस्यों ने कहा कि उन को खत्म कर देने का विचार किया गया। यह कोई डिमाकेसी को बान नहीं है।

रेबोल्यू गन का कहीं पता नहीं है केब्रास कहेंगे तो के ग्राम भी नहीं है। होता यह है कि इंडिविजुम्नल के दिल में जो चोज होती है, जो डेय होता है, जो टेटरेड होती है वह काम करती है। लेकिन ग्राप देखेंगें कि दुनिया में किसी को इम नरह से राज नहीं मिला है। ऐसी चीज हाती है तो हैरानी होती है, दिल का परणांनी होती है। ऐसी चीजें न हों इसके लिए हम को प्रयत्न करना चाहिये।

देश में जो यह हवा है वह ठीक नही है। हम सबका धम है कि हम ऐसी हवा पैदा न होने दें। गांधी जी का खून होने के एक बरस पहले से कई प्रखवारों में ऐसी चीजे प्राती थी प्रीर खुल्ला चलता था देश में कि गांधी जी को खत्म किया जाए। ऐसा मालूम होता था कि यही एक शब्द लेने का रह गया है। प्रभी भी वही हवा है। सांधू संत जब कमंडलों में पैट्राल रखते हैं तथा भीर कई चीजें रखते हैं तो मेरी समझ मे नहीं प्राता है कि किस तरह से इप चोज का रोका जा सकता है। इसमें सरकार की भी क्या गलती है। लोगों की भो क्या गलती है इस के साथ देखने वाली बात यह है कि इस कानून का दूरुपयोग न हो । इस कानन का इस्तेमाल किसी पर ग्रन्याय करने के लिये ग्राप न करें । जो निरपराधी लोग हैं उन के खिलाफ इसका उपयोग न करें। सरकार ने प्रिकाशन के तौर पर विद्यार्थियों तथा दूसरों को पकड लिया था। मैं चाहता हं कि इस तरह हमेणा आपको प्रिकाशंच लेनी चाहिये, ऐसी प्रिकाशन लेने का म्रापको सदैव तैयार रहना चाहिये । मुझे यह कहते हए बडे ग्रानन्द का ग्रनभव होता है कि जो वर्तमान गृह मंत्री हैं श्री चय्हाण महाराष्ट्र में उनकी ज्याति इस प्रकार की है कि बहा हमेणा समझा बुझा के कोम लेना चाहते हैं म्रीर जब परसएणन से काम नहीं चलता है ग्रीर बिल्कल जब धर्म संकट उनके सामने मा जाता है तब ग्राखिर में जा ग्राखिरी हथियार है उसका अम्तेमाल करते हैं, उसको हाथ में लेते हैं। तो भी सदैव वह यही कोशिश करते हैं कि कानून का कभी भी दूरुपयांग न हो । यह जो उनकी प्रवृति है, यह बहुत सुन्दर है। विद्यार्थियों के बारे में ग्रभी जिस तरह से उन्होंने सिचएशन को टैकल किया उसके लिये वह धन्यवाद के पात्र हैं।

झाखिरी चोज में यह कहना चाहता हूं कि देश में डेभोकेसी ठीक तरह से चले उसके लिए यह झावश्यक है कि जो चोर्डे मैंने कही हैं उनकी तरफ सभी ध्यान दें झौर हम सब प्रजातंत्र को सफल बनाने की कोशिश करें झौर इस रोति से काम करें कि हिंसा को बढावा न मिले।

Dr. L. M. Singhvi (Jodhpur): Mr. Deputy-Speaker, Sir, it is an unfortunate travesty of the Constitution that the Home Minister should claim that the preventive detention law is a normal piece of legislation. None of the hon. Home Minister's predecessors ever went so far as to claim that this is a normal piece of legislation.

The Minister of Home Affairs (Shri Y. B. Chavan): I had said that in a very limited sense.

### 5971 Preventive AGRAHAYANA 8, 1888 (SAKA) Detention 5972 (Continuance) Bill

Dr. L. M. Singhvi: I realise that. I suppose, Shri Chavan put it in the context of emergency legislation....

### Shri Y. B. Chavan: Defence of India Act.

Dr. L. M. Singhvi: ....as contradistinguishing it with the legislation which is made not under the emergency powers given under the Constitution. But even so, at no time should the concept of normalcy characterize preventive detention legislation in the minds of Government because this can be a very dangerous situation in the country.

As a matter of fact, this House knows that every single predecessor of the hon. Shri Chavan had prefaced this legislation with an apology and an assurance, and I hope that when the hon. Home Minister rises to reply we shall have both before this House. in the sense that we are all sorry that such legislation should even have to be brought on the statute book and renewed or given a fresh lease of life from time to time, and an assurance should always accompany such legislation that it would not be misused.

Some of the misgivings and apprehensions which have been articulated in this debate arise from the fact that election necessarily surcharges the atmosphere and there is sometimes a fear that it might be used in a political and a partisan way. I and some other hon. Members of this House and of the other House met only a few minutes ago in one of the committee rooms here to discuss the question of asserting the democratic rights of the people, particularly in the context of the coming elections. Not a little do we owe to the strong image of a stable democracy that this country has been able to project abroad and if any damage is done to this image at any time, it would harm the national interests of this country in a very long-range way. Therefore, even if there has to be preventive detention it must always be accompanied with a sincere and an effective assurance 2274 (Ai) LSD-7.

that at no time would this be allowed to become a normal part of the statute book.

The law of preventive detention in this country was born at a time when there were manifold threats to the security of the nation. One does not know whether that kind of threat exists today, but if such an internal threat does exist, as the hon. Home Minister claims-and we can only base our conclusions on his appreciation of the situation-then I would say that it has not always been properly and fully used. There is a claim being made that there are anti-national activities going on. Why are they not unearthed and dealt with severely? That is where the apprehension arises.

The other side of the picture is that of arrest of political leaders. Even a move at this time, in the context of the elections, to ban this or that group, whether on the basis of political considerations or other considerations, leads to the apprehensions and the misgivings that perhaps an effort might be made under the cloak of legality to interfere with the democratic rights of the people.

We are all interested in saving democracy because democracy has become a way of life for us; and to vindicate democratic rights in this country, to safeguard and to preserve them should be the concern of ach and everyone. I would like, therefore, that the hon. Home Minister should give a detailed apprehension of the situation, as it obtains and which, according to him, necessitates the continuance of the preventive detention law on the statute book of this country.

You are aware. Mr. Deputy-Speaker, that the International Commission of Jurists found that the existence of the preventive detention law detracts from the constitutional framework in which we have enshrined fundamental rights and basic

## 5973 Preventive

### [Dr. L. M. Sinbhvi]

You are aware that civil liberties. this has been adversely commented upon in many other countries of the world where democratic liberties are cherished and where we are greatly respected because of the constitutional system we have adopted. It is not merely to respond to the wishes of various countries elsewhere but to the democratic sentiment in this country that a fuller justification should be available to this country at large for the continuance of the preventive detention law on the statute book.

The Supreme Court, it is true, has held that preventive detention law is not ultra vires of the Constitution. The Supreme Court has held that certain safeguards have been provided in the Preventive Detention Act which save the liberties of the people from being eroded by the executive. I only wish that a fuller discussion of how preventive detention law has been used in this country is made available to Members of Parliament because we have heard here some very far-reaching complaints ranging from interference and interception of marital mail to something more serious, that is to say, interference with political lives. For example, we heard this morning Acharya Kripalani saying that his mail was being intercepted and tampered with. Even his letters to his wife, who happens to be the Chief Minister of one of our States, was intercepted. We had, at the same the testimony of Shri Umatime. nath that three letters which his wife had addressed to him did not reach him. On an earlier even Shri Samanta actually occasion brought a Bill before this House saying that such tampering and interception should not be permitted to take place. This is a matter which goes very much further than we would normally allow ourselves to think, because after all under the garb of legality the essence of democracy cannot be allowed to be destroyed. It is this that we must safeguard. It is this flame of democracy, democratic rights and basic civil liberties which must be safeguarded. It should be the endeavour of this House, as indeed of the hon. Home Minister, to see that the executive does not make inroads into the anv democratic framework that we have given unto ourselves. It would, therefore, be expected of the hon. Home Minister, when he rises to reply to this debate, to give a fuller appreciation which in his opinion justifies the continuance of this very abnormal piece of legislation on our statute book as also the manner in which this legislation has been worked in the past, whether there is any substance in the complaints that have been made that in some cases the preventive detention law has been misused and abused if not by the Central Government certainly at the State level. If this abuse is allowed, then of course the essence of democracy would be adversely affected. If this abuse is allowed, then our democracy would be undermined. I rise to make this point particularly because I feel that if democratic rights are interfered with and particularly if free and fair, non-violent, elections are not held in this country, the image of this country would go down irretrievably. It is this image to which we are dedicated and we must all strive to protect it.

Detention

(Continuance) Bill

### 14 hrs.

Shri Y. B. Chavan: Mr. Deputy-Speaker, Sir, before I go to some of the points that the hon. Members have raised. I think, I owe an explanation to this hon. House about the term I used.

भी हूकम चन्द कछवाय (देवास) श्रीमान गृह मन्द्री जवाव देने के लिए अड़े ३ए है डगेर सदन में गणापूर्ति नहीं है। पहले गणपूर्ति करवाडए तव अवाव दिलवाडए

# 5975 Preventive AGRAHAYANA 8, 1888 (SAKA) Detention 5976

Mr. Deputy-Speaker: The bell is being rung.....Now there is quorum.

Shri Y. B. Chavan: Before I try to deal with some of the points raised by the hon. Members who participated in this very important debate. I must at the outset explain one important aspect which has been referred to by the hon. Members in their speeches, namely, that I used the term 'normal law of the land' in connection with this particular Act. I must say that I used it in a very limited sense. If I had given the impression that I consider this to be a normal law which belongs to the statute for all time to come, I must say, I am sorry for that. That was not my intention. I was only trying to distinguish between the Defence of India Rules which are meant for Emergency and, as they were withdrawn, certain law which was essential to carry on the work and for the security of the country. It was only in that limited sense that I used the term 'normal law of the land'. The very fact that we are proposing to extend this particular Act for only a period of three years is a proof that we do not want to make it in that sense a normal law of the land.

Shri Nambiar: You have been extending it again and again. This is not the first time.

Shri Y. B. Chavan: I will come to that point later. I would like to assure the hon. House that I will be able to come to this hon. House and say, this Act is no longer necessary for this country. Honestly, I wish I could have done that now. But I cannot do that with the sense of honesty, with the sense of responsibility, that one has to carry in the high office that is my privilege to hold today.

The hon. Member, Shri Masani, mentioned how Sardar Patel prefaced his remarks when he moved this Bill. We all share that feeling. Nobody, in that sense, is happy when one has to come with such a legislation for the approval of this hon. House. But the conditions that prevail in this country today have more justification for bringing such a legislation.

(Continuance) Bill

Shri Masani made another reference that Sardar Patel had given an assurance that in course of time, they will give some second thoughts to this Bill and make it more scientific. In the course of the last 16 years, both by the amendments that Government moved and as a result of certain case law, a series of amendments have been moved to this legislation, and if you compare the Bill as it was moved in 1950 and the Bill as it is moved today, or the Act as it is, you will find that there is substantial change in the content of the Act.

If you permit me, just for the sake of record, I would go into these details—all the hon. Members who have studied this law know it—and it is better that I mention some of the very important aspects of the changes that have come about in the structure of the Act and in the content of the Act. As a matter of fact, in the course of the first four years, from 1950 to 1954, some amending Bills were moved and a series of changes have come about.

In the first Bill, as it was moved, the advisory board exercised no veto power over the decision of the Government. The one important thing is that the advisory boards can exercise their veto today. If you look to the advisory the composition of boards, they consist of experienced indicial persons. Mr. Chatterjee made some fun of the advisory boards while criticising them. But from the statistics that are available to me J find that the persons released by the exercise of veto of the advisory boards is more in number than the persons released by the courts. Possibly it may be a proof that the

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### [Shri Y. B. Chavan]

orders passed by the Government may be defective, may be wrong and all that. But the fact remains that the advisory boards did exercise their veto and this was an important change that was introduced in the later times. This is the most important change brought about in the Act.

Then, another important change which has come about is this. It was required that orders were to be submitted to the advisory boards only in those cases which involved a threat to the maintenance of essential services or supplies or foreigners detained with a view to making arrangements for expulsion from India, etc. But cases of persons detained for any other reason, for the defence of India, relationship with foreign countries, for the security of India or the maintenance of public order, were not to be referred to the advisory board formerly. Now. all the categories of cases are referred to it. This also shows the expansion and the scope of the exercise of the veto by the advisory boards.

Another thing is this. Well, that may look rather a minor thing. Formerly, the number of members was two and that number was increased from two to three. The idea was that if there was a tie between two members, the view of the advisory board had practically no effect. So, the number was increased from two to three. The idea was that there was a possibility of a majority decision in these matters.

The most important thing came as a result of the decision of the Supreme Court when section 14 of the Act was declared ultra vires and the right of judiciary going into the cases of detention and other facts was asserted by the Supreme Court, and as a result of which the amendments were introduced. Then, the right of the detained person to be heard by the advisory board, if he wished that he should be personally heard, was also secured by another amendment.

I am only mentioning all these details to show that when it was thought in the beginning that we shall certainly in course of time bring about certain important changes in the Act, it was to make it more democratic or a more normal law, if hon. members may not like to object to the word 'normalcy' here. When these amendments were brought about, the idea was that the executive should not lightheartedly, superficially, tamper with the freedom and liberty of the individual citizens of the country. That is the fundamental approach in this particular thing whenever we think of bringing such an Act.

My hon, friend, Dr. Singhvi, said that I should deal with it in detail and justify why the Act is essential now. The hon. Member can just look around and see the conditions that prevail in the country today. It is not a matter of a very detailed study. If it was essential in 1950, it is perhaps more so in 1966. I wish it would not be necessary in 1968-69, so that further amendment of this Act, further expansion of the application of this Act may not be necessary. I wish that that does not arise. But for that we all will have to work very hardto reach that stage. Unfortunately as I look around today, I do not see that these conditions prevail and it is precisely for this very reason that I have come forward to bring this amending Bill for the approval of this hon. House.

Going back again to some of the points that some hon. members made here, I was rather intrigued that Mr. Masani referred to this Act as a dictatorial Act, an Act which was, according to him, a challenge to democracy. He pleaded for the application of this Act—for making it more demo-

### 5979 Preventive AGRAHAYANA 8, 1888 (SAKA) Detention 5980 (Continuance) Bill

cratic in his sense—by outlawing some of the political parties.

Shri Nambiar: That is apart from this Act.

Shri Y. B. Chavan: I am replying to Mr. Masani's point.

Shri Namblar: He wants a permanent ban on the Communist Party irrespective of the fact whether there is a Defence of India Act or not.

Shri Y. B. Chavan: What is the philosophy behind it?

Shri Nambiar: It is anti-communist.

Shri Y. B. Chavan: Whatever it is, what I am trying to aim at is not merely an Act, it is what is the attitude towards the problems of the country. Even this Act is not merely an Act in itself; it is, really speaking, meant to achieve something. What is that something? We do not want any particular ideology to be penalised or anybody's views to be penalised. It is only meant to prevent certain types of activities, certain types of situa-It is not meant against tions. any particular political thought or any particular political ideology. Those who think that they can certainly in the name of democracy suppress an ideology, I wonder how they can think in terms of democracy. That was my only point.

Shr] S. M. Banerjee: This has been used only against SSP and Communists.

Shri Y. B. Chavan: The point that I would like to make—because Mr. Banerjee has raised it again—is that according to the information that is made available—I can say with my hand on my conscience, on my heart this Act was not used against any party as such in the course of the last 16 or 17 years.

### Shri S. M. Banerjee: Party members.

Shri Y. B. Chavan: Some individuals belonging to some party or the other came to be the targets or the victims of this Act. One can say so. But it was not meant or it was not used against any particular political party as such; it was not used against any ideology as such and it will not be used against any ideology or any political party. I would like to give the assurance with all the sincerity that I can command that this Act is not meant to penalise or suppress any particular political party or any particular ideology or any thought, political or otherwise, in this country.

My hon. friend, Mr. Indrajit Gupta, said that it was used against goondas. against certain political workers, but it was not used against any workers who are working on the basis of communal activities, etc., It is not true. If you just take the statistics of one year and then try to analyse it, then you will find that it is not true. I can give figures to show that in 1952-53 this Act was mostly used against those who were indulging in communal activities. The situation in the country changes from time to time. In 1952-53, there was a sort of communal riot: communal situations were becoming difficult to tackle. As I have said more than once in this hon. House, the atmosphere in the country today is full of violence and if this atmosphere of violence is going to threaten the security of the State, naturally this Act will have to be used and it will be used. I have no doubt in my mind about it. But it does not mean that it will be used against any particular party. I can give this assurance if it is needed. Even if it is not needed, I should volunteer this assurance, a very serious assurance and a solemn assurance that this Bill is not meant for any political purposes. That was the only point that I wanted to make I do not want to go into the details of some of the cases that some hon. members have referred. One hon member made a reference to some in dividual cases. I have not got all the facts to prove whether what he mertioned was right or wrong. One member made a mention about certain action taken in the State of Maharash-

# [Shri Y. B. Chavan]

tra. Personally I have no knowledge of those particular cases. But certainly I have a desire to go into the details of those cases. Even though 1 have not got the cases, I will try to satisfy myself.

Shri S. M. Banerjee: Not only in Maharashtra but also in U.P.

Shri Y. B. Chavan: He made some reference to U.P. also and also about one case in Andaman. I have not got the facts of the case. But I know that in Andaman, the Government forces were to take certain action about the removal of certain unauthorised occupations. I do not think 1 should enter into those things, but it has something to do with them. Certainly I will go into that. I assure the hon. Member that it is my duty to do it. If certain facts are brought to the notice of the Government, we shall have to go into them and see that this Act is not used for the purposes for which it is not intended. That is, really speaking, the responsibility of the Government and I assure you and, through you, this House and the country that we will

### Division No. 18]

Alvares, Shri Banerjee, Shri S. M. Chatterjee, Shri N. C. Dasaratha Deb, Shri Gupta, Shri Indrajit Gupta, Shri Kashi Rom Himmatsinhji, Shri Imblchibava, Shri Kachhaviya, Shri Hukam Chand

Akkamma Devi, Shrimati Barmapa, Shri P. C. Basaspa, Shri M. B. Bhattacharyya, Shri M. B. Bhattacharyya, Shri C. K. Brajeshwar Prasad, Shri Chanda, Shrimati Jyotana Chandrabhan Singh, Dr. Chandriki, Shri

### AYES

Kakkar, Shri Gauri Shankar Kunhan, Shri P. Limaye, Shri Madhu Manoharan, Shri Murmu, Shri Sarkar Nair, Shri N. Sreekantan Nair, Shri Vasudevan Nambiar, Shri

### NOES

Chaudhry, Shri Chandramani Lal Chaudhuri, Shri D. S. Chavan, Shri Y. B. Das, Shri B. K. Das, Shri B. K. Das, Shri Sudhansu Dass, Shri C. Deshmukh, Shri Shivaji Rao S. Deshmukh, Shrimati Vimlabai P.

certainly take care of this particular point that this Act will be rarely used and only used for those purposes for which it is really meant.

Mr. Deputy-Speaker: There are two amendments—one is by Mr. Banerjee and the other by Mr. Vishwanath Pandey. Is Mr. Banerjee pressing his amendment?

Shri S. M. Banerjee: Mine may be put to vote if Mr. Vishwanath Pandey's amendment is not put to the vote of the House.

Can I change the date to 2nd December?

Mr. Deputy-Speaker: I will put Mr. Vishwanath Pandey's amendment to the vote of the House.

The question is:

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 2nd December, 1966."

Let the lobby be cleared.

The Lok Sabha divided:

Pandey, Shri Sarjoo Raghavan, Shri A. V. Ranga, Shri Reddy, Shri Narasimha Sezhiyan, Shri Singh, Shri Y. D. Snatak, Shri Nardeo Warior, Shri

[14.23 hrs.

Dhuleshwar Meena, Shri Dorai, Shri Kasinatha Elayaperumal, Shri Gandhi Shri, V. B. Heda, Shri Jadhav, Shri Tulsidas Jyotishi, Shri J. P. Kedaria, Shri C. M. Kindar Lal, Shri

### e983 Preventive

Kisan Veer, Shri Kotokoi, Shri Liladhar Lakshmikanthamma, Shrimati Mandal, Dr. P. Maniyangadan, Shri Mantri, Shri D. D. Mehrotra, Shri Brij Bihari Mehta, Shri J. R. Mehta, Shri Jaswant Mengi, Shri Gopal Datt Mishra, Shri Bibhuti Misra, Shri Shyam Dhar Mohanty, Shri Gokulananda Murti, Shri M. S. Naskar, Shri P. S. Oza, Shri Pandey, Shri Vishwa Nath Panna Lal, Shri

Patel, Shri Chhotubhai Patil Shri S. B. Patil, Shri T. A. Pratap Singh, Shri Rajedeo Singh, Shri Ram Sewak, Shri Ramaswamy, Shri V. K. Rane, Shri Rao, Shri Jaganatha Rao, Shri Ramapathi Ray, Shrimati Renuka Sadhu Ram, Shri Saigal, Shri A. S. Shankariaiya, Shri Sharma, Shri K. C. Shashi Ranjan, Shri Shastri, Shri Ramanand Skeo Narain, Shri

AGRAHAYANA 8, 1888 (SAKA)

Mr. Deputy-Speaker: The result of the Division is:

Ayes : 25; Noes : 81.

The motion was negatived.

Mr. Deputy-Speaker: Now, Shri S. M. Banerjee's amendment . . .

Shri S. M. Banerjee: I want the date to be changed from the 30th November to the 2nd December, 1966. I want to change the date because there hsa been delay in the taking up of this Bill.

### Division No. 19]

Akkamma Devi, Shrimati Aney, Dr. M. S. Barman, Shr P. C. Basappa, Shri Bhargava, Shri M. B. Bhattacharyya, Shri C.K. Brajeshwar Prasad, Shri Chandrabhan Singh, Dr. Chandriki Shri Chaudhury, Shri Chandramani Lal Chaudhuri, Shri D. S. Chavan, Shri Y. B. Das, Shri B. K. Das, Shri N. T. Das, Shri Sudhansu Dass, Shri C. Deshmukh, Smt. Vimal Dhuleshwar Meena, Shri Dorai, Shri Kasinatha

### AYES

Elayaperumal, Shri Gandhi, Shri V. B. Heds, Shri Jadhav, Shri Tulsidas Jyotishi, Shri J. P. Kedaria, Shri C. M. Kindar Lal, Shri Kisan Veer, Shri Kotoki, Shri Liladhar Lakshmikanthamma, Shrimati Mandal Dr. P. Maniyangadan, Shri Mantri, Shri D. D. Mehrotra, Shri Braj Bihari Mehta, Shri J. R. Mengi, Shri Gopal Datt Mishra, Shri Bibhuti Misra, Shri Shyam Dhar Murti, Shri M. S.

### (Continuance) Bill Shinkre, Shri Shukla, Shri Vidya Charan Siddananjappa, Shri Sidheswar Pradsad, Shri Singh, Dr. B. N. Singh Shri D. N. Singh, Shri S. T. Sinha, Shrimati Ramdulari Sinha, Shrimati Tarkeshwari, Sinhasan Singh, Shri Subramanyam, Shri T. Tiwary, Shri D. N. Tiwary, Shri K. N Tiwary, Shri R. S. Varma, Shri M. L. Venkatasubbaiah, Shri P. Verma, Shri- K. K. Virbhadra Singh, Shri

Detention

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Mr. Deputy-Speaker: Shri Vishwanath Pandey's amendment with 2nd December, 1966 is already there and it has been put to vote and it has been lost already. So, Shri S. M. Banerjee's amendment is barred.

The question is:

"That the Bill to continue the Preventive Detention Act, 1950 for a further period, be taken into consideration.".

The Lobby has been cleared already.

The Lok Sabha divided:

### 14.25 hrs.

Naskar, Shri P. S. Oza, Shri Pandey, Shri Vishwa Nath Panna Lal, Shri Patel, Shri Chhotubhai Patil, Shri S. B. Patil, Shri T. A. Pratap Singh, Shri Rajdeo Singh, Shri Ram Sewak, Shri Ramaswamy, Shri V. K. Rane, Shri Rao, Shri Jaganatha Rao, Shri Ramapathi Ray, Shrimati Renuka Sadhu Ram, Shri Saigal, Shri A. S. Shankaraiya, Shri Shashi Rajan, Shri

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Shastri, Shri Ramanand Sheo Narain, Shri Shinkre, Shri Shukla, Shri Vidya Charan Siddananjappa, Shri Sidheshwar Prasad, Shri NOVEMBER 29, 1966

Singh, Dr. B. N. Singh, Shri D. N. Singh, Shri S. T. Sinha, Shrimati Ramdulari Sinha, Shrimati Tarkeshwari Sinhasan Singh, Shri Snatak, Shri Nardeo

# NOES Kachhavaiya, Shri Hukam Chand

Kakkar, Shri Gauri Shankar

Kunhan, Shri P.

Manoharan, Shri

Nambiar, Shri

Limaye, Shri Madhu

Murmu, Shri Sarkar

Nari, Shri Vasudevan

Nair, Shri N. Sreekantan

Alvares, Shri Banerjee, Shri S. M. Chanda, Shrimati Jyotsna Chattrjee, Shri N. C. Dasaratha, Deo, Shri Dechmukh, Shri Shvaji Rao, S. Gupta, Shri Indrajit Gupta, Shri Kashi Ram Himmatsinhji, Shri Imbichibawa, Shri

Shri Shivaji Rao S. Deshmukh (Parbhani): My vote has been wrongly recorded. I wanted to vote for 'Noes'. The machine has failed.

Shrimati Jyotsna Chanda (Cachar): I wanted to vote for "Ayes".

Shri Alvares (Panjim): Shivaji has rebelled against the Congress!

Mr. Deputy-Speaker: The result of the division is as follows:

Ayes : 77; Noes : 28.

The motion was adopted.

Mr. Deputy-Speaker: Now, we shall take up the clauses. There are two amendments, one in the name of Shri Yashpal Singh and another in the name of Shri Bakar Ali Mirza. Both the Members are not present here to move them.

The question is:

"That clause 2 stand part of the Bill".

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1, the Enacting formula and the Title were added to the Bill.

Shri Y. B. Chavan: I beg to move:

"That the Bill be passed".

Detention (Continuance) Bill Subramanyam, Shri T. Tiwary, Shri D. N. Tiwary, Shri N. N. Tiwary, Shri K. S. Varma, Shri M. L. Venkatasubbaiah, Shri P. Virbhadra Singh, Shri P.

Pandey, Shri Sarjoo Pottekkatt, Shri Raghavan, Shri A. V. Ranga, Shri Reddy, Shri Narasimha Samanta, Shri S. C. Sezhiyan, Shri Singh, Shri Y. D. Warior, Shri

Mr. Deputy-Speaker: Motion moved:

"That the Bill be passed".

Shri Ranga (Chittoor): I am corry to learn, and I speak subject to correction, that the Home Minister has gone on record as having said that it is not unnatural for a measure like this to be on the statute-book. If he had been reported correctly....

Shri Y. B. Chavan: I had explained that point in my reply.

Shri Ranga: I am rather shocked at this expression coming from the Home Minister that it is not unnatural.

Even at the time this measure was being proposed in this House, it was contested by so many of us; though quite a number of us were then on the Congress side, we did not want this measure at all and we did not want this Act. But, nevertheless, Government wanted a legislation like this. Then, a compromise was reached that it would not be a permanent law but it would always be kept as a kind of provisional or temporary law for ລ limited period, and as and when the conditions in the country were such that Government found it necessary and Parliament agreed that this law should be extended, it should be ex-

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tended, otherwise it should automatically lapse. That is the reason whv this Bill has come up before this House. In spite of the opposition that we have offered from this side of the House, Government would be able to get the necessary votes for this Bill in order to extend it for the next one or two years. But I want them to keep it clearly in mind that this measure is not to be a permanent one and that it is not natural for a democracy like ours to have a law like this and to entrust Government with this kind of drastic, unwanted and undemocratic power and arbitrary power too, and. therefore, Government should always be prepared to come forward before this House, if possible, to drop this law itself even during the period for which it is now being extended, and certainly whenever they find it possible they should think of dropping it completely and abstain from asking for its extension.

We are quite clear in our mind. although it is going to be passed now and although these assurances are being given that it would not be misused, and it would certainly not be used against political opponents and that too during the elections and 80 on, it is not easy for the people to accept these assurances and assertions from Government, and in the light of what has happened during the period for which this measure has been on the statute-book, it is not possible for us to have too much faith in Government.

Therefore, I sincerely hope that at the end of the next e'ections, a different political dispensation would come to be vouchsafed to our people and to our Parliament, and it would be possible to repeal this undemocratic and infamous legislation.

श्री सरजू पण्डे (रसेड़ा) : उपाध्यक्ष महोदय, यह दुर्भाग्य की बात है कि इस सदन में यह बिल प्राया । सरकार की तरफ से बरावर इस बात का प्रयत्न किया जा रहा है कि इस बिल को कायम रखा जाए, इस कानून को कायम रखा जाए । हमारे गृह मंत्री जी ने भ्रापने भाषण में यह कहा था कि यह जो कानून है यह संबिधान विहित है । हमारा खयाल यह है कि देश के मन्दर यह एक ऐसा कानून है जिस को कानून की संज्ञा नहीं दी जा सकती है, जोकि कानून की श्रेणी में नहीं भाता है । इसका बराबर इस्तेमाल कांग्रेस दल की भ्रोर से विरोधियों को दबाने के लिए किया जाता है । हमेणा ही इसका प्रयोग इम तरह में किया जाता है ।

ग्रभी माननीय सदस्यों ने लिस्ट पढ कर सुननाई है कि इस में कितने लोगों को पकडा गया है । इस कानन के द्वारा सरकार मामुली पुलिस कांस्टेबल्ज को इस बात का ग्राधिकार देती है कि वे विरोधियों . को पकड कर गलत चार्जिज में जेलों म बन्द कर सकते हैं। इस तरह से ग्राप संविधान की उस धारा को तोडते हैं जिस के ग्रन्टर इस बात का उल्लेख है कि देश का प्रत्येक नागरिक कानून की नजर में समान है। इस देश में उन लोगों को जोकि तमाम तरह के श्रपराध करते हैं इस बात का मौका तो दिया जाता है है कि वे ग्र**पनी सफाई पेश करें लेकिन इस** संकट के ग्रन्दर जो लोग पकडे जाते हैं उनको ग्राप यह ग्रधिकार तक नहीं देते हैं कि वे वकील रख सकें। जब इतनी तक व्यवस्था ग्राप नहीं करते हैं ग्रौर पुलिस को ंग्रौर सी० ग्राई० डी० को ग्राप गलत ग्रारोपों में लोगों को पकड कर बन्द करने का ग्रधिकार देते हैं तो इसको किस तरह से ग्राप न्यायोचित कह सकते हैं? मैं ग्रापको ग्रपनी मिसाल बतलाना चाहना हं। मझे खुद को उ.जों के सामने पेश किया गया। मैंने उन से पूछा कि मझे चार्ज बताया जाए । तब एक ग्राध रेफ़ेन्स दिया गया जिम में लिखा गया था कि सरजु पाण्डेय ने कहा कि पटवारी को गोली मार दो जो विल्कूल झुठ ग्रौर गलत बात थी। इस तरह में मधारण श्रेणी के

[श्री सरजू पाण्डेय]

लोगों को ग्रौर कलैक्टर जो सैटिसफाई हो जाता है, पकड़ने का ग्रधिकार दिया जातः है तो इस कानून का दुरुपयोग होने के सिवाय भ्रौर क्या हो सकता है ? कलैक्टर के भ्रष्टा-चर के खिलाफ बोले , एस० पी० के भ्रष्टाचार केखिलाफ बोले ग्रौर मंत्रियों के भ्रष्टाचार के खिलाफ बोलें तो हमारे ऊपर यह प्रिवेन्टिव डिटेंशन एक्ट लागू हो जाता है। मैं गम्भीरता के साथ कहना चाहता हूं कि ग्राप के पास बहुत से कानून हैं जिस के ग्रन्दर ग्राप लोगों को पकड़ कर सजायें दिला सकते हैं श्रीर इस कानून की कोई जरूरत नहीं है। इसकी जरूरत तभी महसूस की जाती है कि जब शासक पार्टी श्रपने हितों में इसका इस्तेमाल करना चाहती है । हमारे गृह-मंत्री जी नए माए हैं। उनकों तो मिमाल पेश करनी चाहये थीं। ग्राप मल्क के सामने कि बिना इस एक्ट को रखते हुए भो यह ग्रमामाजिक तत्वों को बन्द कर सेकते हैं उनके विरुद्ध कारंवाई कर सकते हैं। खुद सरकार को ज्यूडिंगरी पर, म्रपने न्यायालयों पर यकीन नहीं है, इसलिए वह ऐसे रद्दी कानून सदन में लाती है जिनके कारण वह न्यायालयों केहाथ बांधती है । यह प्रजातंत्र के के लिए एक कलंक स्वरूप है। मैं मंत्री महोदय से प्रार्थना करना चाहता हूं कि वह इसको बापिस ले लें।

श्री मबु लिमये (मुंगेर) : गृह-मंती जी ने जो जवाब का भाषण किया वह इतना निर्जीव था कि उससे पता चलता है कि वह खुद सोचते हैं कि यह जो विधेयक वह हमारे सामने रख रहे हैं यह केवल प्रपना कत्तंव्य निभाने के लिए रख रहे हैं और उनका दिल इस में नहीं है । उन्होने आक्वासन दिया है कि किसी विचारधारा के खिलाफ या किसी दल के खिलाफ इस प्रधिकार का इस्तेमाल नहीं किया जाएगा (इंटरप्जान्ज) क्या प्राप चाहते हैं कि किया जाए ? नया धारा को किसी कानून से समाप्त नहीं किया जा सकता है। लेकिन इन्होने यह कहा है कि किसी विचारधारा को या दल को स्वत्म करने के लिए इ.स. ग्राधिकार का इस्ते-माल नहीं किया जाएगा। लेकिन मैं गह-मंत्री जी को बताना चाहता हं कि इस कानन में राज्य सरकारों को भी ग्रधिकार दिये जा रहे हैं ग्रीर राज्य सरकारें इन ग्रधिकारों का कैसे इस्तेमाल करेंगी इसके बारे में उनके ग्राश्वासन का कोई म ततव नहीं है । ग्रभी ग्रभ दिल्ली में एक घटना हुई है। अठारह तारीख को जो मोर्चालगनाथा उस को लेकर जिन लोगों को गिरफ्तार किया गया था उन में कुछ उत्तर प्रदेग के छात नेता भी थे। उनको छोड़ने का फैसला केन्द्रीय सरकार ने किया। जब ये छात्र ने ï बाहर ग्राए तो को उत्तर प्रदेश की तो उन छात्रों सरकार ने इस काले कानून के मातहत गिरफ्तार कर लिया । दिल्ली की सरकार सोचती है कि छात्रों को छोड़ा जा सकता है, उन से भारत की सूरक्षा को कोई खतरा नहीं है लेकिन उत्तर प्रदेश की सरकार इसी कानून के मातहत उनको गिरफ्तार करती हैं। मैं गृह-मंत्री जीसे पूछना चाहता हं कि ग्रापके ग्राण्ववासन का क्या मतलब रह जाता है कि इसका इरुपयोग नहीं किया जाएगा । मैं उनसे कहुंगा कि देश पर घगर कोई विदेशी म्राक्रमण मग्राया हो, लड़ाई की स्थिति हो तो हम समझ सकते हैं स्रोर कह सकते हैं कि इस तरह का श्रधिकार सरकार को होना चाहिये लेकिन उस समय भी मैं यह कहूंगा कि इसका इस्तेमाल बहुत सोच-समझ कर होना चाहिये । लेकिन इधर पंद्रह सालों से हमारे देश पर यह कलंक लगा हुन्ना है कि एक साधारण कानून के रूप में इस स्थानबद्धता के मानून को हमने मान लिया है।

मैं इस कानून का डट कर विरोध करता हूं ग्रौर जो ग्रावधि बढ़ाने की बात है, उसकी की मुखालिफत करता हूं ग्रौर मंत्री महोदय से प्रार्थना करता हूं कि वह इस विधयक को तूरन्त वापिस ले ले ।

Shri N. C. Chaterjee: I have heard the hon. Minister with great attention, out 1 am sorry 1 am not convinced by the arguments he put forward. Periodical repetition of this kind of Bill is periodical condemnation of India's capacity for self-government and democratic government.

Why did we choose democracy? Because those who believe in democry feel that certain inviolable rights shall not be violated if we accept the democratic framework. Those inviolable rights were enshrined in our Consitution, but they are being violated.

He did not meet the point I made. I had the privilege of being preventively uetained in independent India, under the Preventive Detention Act. I told him, and I assured the House, that the so-called safeguards given by article 22(4) are a complete farce, absolute idle farce. What is the good of our being told that we have now got two or three members in the advisory board? The procedure is wholly wrong, destructive of the basic principles of the rule of law. You bring a man before the advisory board. He makes a statement. The detenu is taken away. The police officer then comes in and trots out charges and information behind the back of the detenu. Is that justice? Is that consistent with fairplay? Is that not repugnant to the basic principle of natural justice? Yet that is what is being done. Therefore, I was appealing to the hon, Minister. It is no good gloating over the fact that they have gone to the Supreme Court and the High Courts. He talked with great gusto and said that the Supreme Court has released so many offenders but the advisory boards have released many more detenus. The trouble is that when you go to the Supreme Court or the High Courts, you cannot challenge the correctness of any ground adduced. You shall have to take it as gospel truth. Suppose, as my hon. friend was saying, he did

not deriver that speech. He was not there. I could prove that certain detenus who were alleged to have made a speech in the town of Calcutta or in the town of Deini were not there in these places and did not deriver the speeches attributed to them. But you cannot challenge it; you have to accept the ground adduced as gospei truth.

Therefore, this is an undemocrotic practice which sets at nought jundamental principles of justice and cuts at the root of the rule of law. Therefore, I am appealing to him. Why prolong it for three years? What is the good of saying that 'we shail not make it permanent; we shall bring it up every third year and then prolong it for three years at a time'? It is much better you come forward and say that 'we have lost faith in democracy; we shall make it a permanent feature of the statute book and make it really normal' as he started by saying. He says: "I recognise that it is an ab-" normal law, I will never make it the normal law, I will make it for three years and then repeat it." I am saying that it is totally wrong. He could deal with the situation in Delhi on the great day of the anti-cow slaughter agitation without the Preventive Detention Act. Let him put forward arguments why the ordinary law does not suffice for the purpose. The ordinary law is perfectly sufficient to cope with the demonstration which took place on that day. He did not have to resort to this lawlese law. Therefore what is the point? He is not putting forward any argument to show what there is in this law for meeting any difficult situation. Therefore, we are still opposing it, we are not convinced, and therefore we think it is our duty to oppose it, we feel that this Bill should not be on the statutebook.

Shri Shinkre (Marmagao): I want to say only a few words.

As I said earlier, I support the Bill and I will vote for it, because the state of affairs and the law and order

### [Shri Shinkre]

situation in the country call for such a measure, but I have one clarification to seek.

Government have asked for an extension for three years. They ought to have been satisfied with an extension of only one year, because there is no question of binding the successor Government. If they are helpless and are unable to maintain law and order, why should they bind the successor Government also for the next two years! They could have been content with extension of only one year.

I do not think that the Homt Minister required any arguments because the situation in the country is such that it is completely, plainly, in favour of such a measure being enacted. There are so many political parties and groups which oppose such Bills in the name of democracy, but they do not want democracy in reality, neither is there democracy in the countries where they seek inspiration from. They want democracy only here because they want to fight the established order every now and then.

Shri Nambiar: I may be given a chance to oppose.

Shri Y. B. Chavan: The hon. Members who spoke at this stage also practically repeated the same arguments, including Mr. Chatterjee. I never had the ambition of convincing some of the members who have convinced themselves against the Bill, As I said, really speaking, the basic factor on which the necessity of such an Act will have to be judged is the assessment of the present situation, whether there are conditions in the country where such powers to the executive are essential or not, are necessary or not. Arguments based on the democratic principle ... (Interruptions)

श्री बागड़ी (हिमार): क्या जरूरत है? 107 में जापवड़ सकते हो . . (व्यवचान) ध्र', चुप रहो, हमको पकढ़ता भी है भौर गुरांता भी है। . . . (ब्यवशान) हां. तम चले जाम्रोगे तो पता लगेगा।

Mr. Deputy-Speaker: Order order. He cannot sit and talk like that.

Shri Y. B. Chavan: This is certailny a compromise with the situation. I have never claimed that this is an ideal Act, a very happy Act, I have never said that. But I was also trying to find out whether there were any arguments to convince me that this Act, however unhappy it is, was not necessary. That is a very common sense test.

Shri Nambiar: The ordinary law of the land is enough.

Shri Y. B. Chavan: I must say I have remained unconvinced by the arguments of the hon. Member. I have nothing more to say. At the same time, I would like to assure the House that when, really speaking, there is a situation in the country where such an Act is not necessary, this Government will have no hesitation to come to this House and say that it is  $n_0$  longer necessary, it should be scrapped.

<sup>57</sup> श्री बागड़ी: ग्राप का एतवार क्या है? डिप्टी स्पीकर साहब, इनकी क्या तसल्ली है ? 107 में एम॰ पी॰ को पकड़ लेते हैं ग्रीर जमानत तक तो लेते नहीं।

Mr. Deputy-Speaker: Order, order. You cannot sit and go on talking like this. I will have to ask you to go out if you repeat this.

The question is:

"That the Bill be passed."

The Lok Sabha divided:

### Division No 20]

Achal Singh, Shri Achuthan, Shri Akkamma Devi, Shrimati Barman, Shri P. C. Basappa, Shri Bhargava, Shri M. B. Bhattacharyya, Shri C. K. Brajeshwar Prasad, Shri Chakraverti Shri P. R. Chandrabhan Singh, Dr. Chandriki, Shri Chattar Singh, Shri Chaudhry, Shri Chandramani Lal Chavan, Shri Y. B. Das, Shri B. K. Das, Shri Sudhansu Dass, Shri C. Deshmukh, Shri Shivaji Rao S. Deshmukh, Shrimati Vimlabai P. Dhuleshwar Meena, Shri Dorsi, Shri Kasinatha Dwivediy, Shri M. L. Elayaperumal, Shri Gandhi, Shri V. B. Heda, Shri Jadhav, Shri Tulsidas Jedhe, Shri Jyotishi, Shri J. P. Keduria, Shri C. M. Kindar Lal, Shri

### AYES

Kotoki, Shri Liladhar Koujalgi, Shri H. V. Lakshmikanthamma, Shrimati Lalit Sen, Shri Laskar, Shri N. R. Mahida, Shri Narendra Singh Malaichami Shri M. Mandal, Dr. P. Maniyangadan, Shri Mantrik Shri D. D. Matcharaju, Shri Mehrotra, Shri Braj Bihari Mehta, Shri Jashvant Mishra, Shri Bibhuti Misra, Shri Shyan Dhar Murti, Shri M. S. Naik, Shri D. J. Naskar, Shri. P. S. Niranjan Lul' Shri Pandey, Shri R. S. Pandey, Shri Vishwa Nath Panna Lal, Shri Patel, Shri Chhotubhai Patel, Shri Rajeshwar Patil, Shri T. A. Prabhakar, Shri Naval Pratup Singh, Shri Reideo Singh, Shri Ruju, Shri D. B. Ram Sewak, Shri

### 14.50 hrs.

(Continuance) Bill

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Ram Swarup, Shri Remdhani Das, Shri Rane, Shri Ruo, Shri Iagnatha Ruo, Shri Ramapathi Rey, Shrimati Renuka Saha, Dr. S. K. Saigal, Shri A. S. Shankaraiya, Shri Shastri. Shri Raman and Shinkre, Shri Shree Narayan Das, Shri Shukla ,Shri Vidya Charan Siddananjappa, Shri Siddiah, Shri Singh, Shri D. N. Singh, Shri S. T. Sinha, Shrimati Ramudulari Sinhasan Singh, Shri Tiwary, Shri D. N. Tiwary, Shri K. N. Tiwary, Shri R. S. Tyagi, Shri Upadhayaya, Shri Shiya Dutt Vaishya, Shri M. B. Varma, Shri M. L. Vermu, Shri K. K. Vidyalankar, Shri A. N. Virbhudra Singh, Shri

### NOES

Kripalani, Shri J. B.

Kunhan, Shri P. I imaye, Shri Madhu

Manoharan, Shri

Murmu, Shri Sarkar

Mair, Shri Vasudevan

Mair, Shree N. Sreekantan

Mare, Shri

Maurya, Shri

Ancy, Dr. M. S. Bade, Shri Barti, Shri Banerjee, Shri S. M. Chatterjee, Shri N. C. Daaartha Deb, Shri Gupta, Shri Indrajit Gupta, Shri Indrajit Gupta, Shri Kashi Ram Imbichibawa, Shri Kabir, Shri Humayun Yakhar, Shen Gauri Shenbar

Kabir, Shri Humayun Nambiar, Shri Kakkar, Shri Gauri Shankar Mr. Deputy-Speaker: The result of the division is:

Ayes\*: 90; Noes: 31;

The motion was adopted.

Shri Vasudevan Nair (Ambalapuzha): As a protest we walk out.

(Shri Vasudevan Nair and some Hor. Members then left the House.) Pandey, Shri Sarjoo Pottekkat, Shri Samanta, Shri Samanta, Shri S. C. Sezhiyan, Shri Singhi, Shri Y. D. Singhi, Dr. L. M. Swamy, Shri Sivamurthi Utiya, Shri Wazior Shri

श्री बागड़ी: इस काले क.नून के विरोध में हम सदन त्याग करते हैं।... (व्यवधान)

### (श्री बागडी सदन के बाहर चले गए।)

"Name of one Member under "Ayes" could not be recorded.